

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF  
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS  
HAZARI COURTS, DELHI.

FIR No. 00058/2018

PS: EOW

State vs. Vikash Bhagat & Ors.

U/s. 406/420/120-B IPC

24.08.2020

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

This is an application received through E-mail as moved on behalf of **applicant/accused Vikash Bhagat** for grant of interim bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.  
Sh. Samender Sankritya, Ld. Counsel for applicant/accused via Video Conferencing through Cisco Webex.

Reply to the bail application has been filed on behalf of IO through email.

Arguments on the bail application heard. Contents of bail application as well as reply of IO perused.

Ld. Counsel for applicant/accused has submitted that applicant/accused is a cardiac patient and has been tested positive for COVID and he ought to be granted interim bail. Ld. Counsel has further submitted that if interim bail of 20-21 days is granted to the accused, he would get himself treated in Apollo Hospital.

Per contra, Ld. APP for the State has vehemently opposed the application as per law. Ld. APP for the State has contended that in times of COVID, movement of the accused who is patient of cardiac issues should be minimal. Further, Ld.

*Contd.....*

APP has contended that the medical documents attached with the bail application do not reveal any emergency conditions so as to warrant release of accused on interim bail.

Submissions heard.

The minutes dated 18.04.2020 of High Powered Committee would be pertinent to peruse:-

*“The Chairperson of the Committee while reminding the participants of the observations made by Hon'ble Supreme Court in its order dated 13.04.2020 directed that:*

***i. No prisoner shall be released if he/she has suffered from corona virus disease in communicable from hereafter. For this purpose, appropriate tests be carried out”.***

Further, the accused is getting treatment in G.T.B. Hospital as stated by both the parties, and as such, he is in safe hands. Considering the facts and circumstances of the case, nature of allegations, gravity of offence and above circumstances, I am not inclined to grant interim bail to the applicant/accused. The interim bail application of applicant/accused Vikash Bhagat is, accordingly, dismissed.

Copy of this order be uploaded on the official website of Delhi District Courts.

  
**(Arul Varma)**  
**CMM (Central), Delhi**  
**24.08.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF  
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS  
HAZARI COURTS, DELHI.**

**FIR No. 43/2016**

**PS: EOW**

**State vs. Avdesh Kumar Goel & Ors.**

**New Case No. 196/2018**

**CNR No. DLCT02-**

**24.08.2020**

**Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.**

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.  
Sh. Keshav Saini, Ld. Counsel for applicant via Video Conferencing through Cisco Webex.  
IO Inspector Manish Kumar is present via Video Conferencing through Cisco Webex.

Adjournment has been sought by Ld. APP for the State.

Heard. Allowed.

Both the parties submit that they would address the arguments physically.

Accordingly, IO is directed to remain present before the Court physically to assist Ld. APP for the State on the next date of hearing.

Renotify for hearing of the matter physically on **03.09.2020 at 02:00 PM.**

The order be uploaded on the District Court Website forthwith.

  
**(Arul Varma)**  
**CMM (Central), Delhi**  
**24.08.2020**